

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BONY PAUL SYSTEMS PRIVATE LIMITED**

RELEVANT PARTICULARS

| | | |
|-----|---|--|
| 1. | Name of Corporate Debtor | BONY PAUL SYSTEMS PRIVATE LIMITED |
| 2. | Date of incorporation of Corporate Debtor | 27-04-2016 |
| 3. | Authority under which Corporate Debtor is incorporated / registered | RoC-Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U36103HR2016PTC063814 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Plot No. 37-P, Sector-6, Faridabad, Haryana-121006 |
| 6. | Insolvency commencement date in respect of corporate debtor | 23-10-2019 |
| 7. | Estimated date of closure of insolvency resolution process | 20-04-2020 (180 days from the Insolvency Commencement date) |
| 8. | Name and Registration number of the insolvency professional acting as interim resolution professional | Name: Anil Arora IBBI Registration Number: IBBI/IPA-001/IP-P00729/2017-2018/11224 |
| 9. | Address and email of the interim resolution professional, as registered with the board | SCO 139, 2nd Floor, Chotti Bardari, Patiala, Punjab-147001 Email: ca.anil@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Anil Arora SCO 60, 2nd Floor, Above Bikanerwala, Sector 26, Madhya Marg, Chandigarh-160019 Email: bonypaulcirp@gmail.com |
| 11. | Last date for submission of claims | 06-11-2019 |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class) | NA |
| 14. | (a) Relevant forms and (b) Details of authorized representatives are available at: | Weblink: https://ibbi.gov.in/home/downloads Physical Address: N/A |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **BONY PAUL SYSTEMS PRIVATE LIMITED** on **23-10-2019**.

The creditors of **BONY PAUL SYSTEMS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **06-11-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
ANIL ARORA

Interim Resolution Professional

IBBI Registration No. IBBI//IPA-001/IP-P00729/2017-2018/11224

Date: 25/10/2019

Place: PATIALA

In the matter of Bony Paul Systems Private Limited